

1 हजार मतों से आगे हैं। परन्तु वास्तविकता यह थी कि श्री शास्त्री बराबर जनता पार्टी के उम्मीदवार से आगे थे। इस प्रकार के झूठ प्रचार से कम्युनिस्ट पार्टी के समर्थकों के मानसिक क्लेश का अनुमान लगाया जा सकता है। प्रश्न उठता है कि ऐसा किस प्रकार से हुआ, आकाशवाणी को किस सूत्र से यह मनगढ़ंत खबर मिली? जवाबदेह व्यक्ति को सजा मिलनी चाहिए।

(ii) Reported scarcity of rationed items at the Fair Price Shops in Delhi

SHRIMATI PRAMILA MADHU DANDAVATE (Bombay North-Central): Sir, under Rule 377, I am making a statement.

Delhi is experiencing the sudden scarcity of sugar, kerosene and other rationed items in the fair price shops because the number of ration cards in Delhi has shot up over a lakh without commensurate increase in the commodities in the ration shops.

There have been growing complaints of shortages from the resettlement colonies in particular.

It is reported that the Executive Councilor for Civil Supplies, Delhi Administration, Shri Khurana, has sent SOS to the Union Agriculture Minister for an immediate increase in the sugar quota for Delhi so that the assured sugar quota of 1 k.g. per head can be given to the consumers. I request the Minister of Agriculture to make a statement on the matter informing about steps taken.

(iii) Verification of membership of trade unions

DR. SUBRAMANIAM SWAMY (Bombay North East): Sir, I rise under Rule 377 to raise a matter which is agitating the minds of the industrial workers of the country. This is the issue of verification of membership of trade unions.

Sir, the House is aware that bilateral negotiations can be successful only if the managements negotiate with representative trade unions. Unfortunately, for the sake of industrial peace, managements perhaps, under political influence, have recognised unrepresentative unions or kept out

important unions out of negotiations on the basis of fraudulent or out of date membership. The example is of Banks and Railways where, for instance, an important central trade union like the Bharatiya Mazdoor Sangh has been kept out of negotiation even though on actual membership, its affiliates, the NOBW and the FRMS are the largest unions. The left-leaning unions including the Communist Union who had taken advantage of the atmosphere of the 1960s, have monopolised the role of the working class representatives.

It is significant that no verification of membership of the unions has been taken since 1968 even though the Government's decision was taken in 1964 to have verification every two years. The rules of verification have also not been revised since 1958.

I therefore urge the Government to take two urgent important steps immediately:

- (1) Immediately convene a meeting of all Central trade union representatives to decide on the time-table for verification as also the non-verification rules;
- (2) Till that time, issue a directive to all public sector/Government managements as also the Labour Commissioners to treat all Central Unions on par till the verification of rules is done.

(iv) Reported lay-off by the Mewar Textile Mill, Bhilwara due to non-supply of power and coal

SHRI GIRDHARI LAL VYAS (Bhilwara): Mr. Speaker, Sir, under Rule 377 I want to raise a matter on urgent public importance.

Because of electricity cut and non-supply of power and also because of non-supply of coal for turbine to generate their own power a lay off by the Mewar Textile Mill Bhilwara (Rajas-